

ITEM NO.34

COURT NO.15

SECTION II-A



S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5007/2023

(Arising out of impugned final judgment and order dated 20-01-2023 in CRLA (S.J.) No. 332/2020 passed by the High Court Of Jharkhand At Ranchi)

ANOSH EKKA

Petitioner(s)

VERSUS

THE DIRECTORATE OF ENFORCEMENT

Respondent(s)

(FOR ADMISSION and I.R. and IA No.80104/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

WITH

SLP(Crl) No. 5004/2023 (II-A)

(IA No.80066/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 28-04-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. Siddharth Dave, Sr. Adv.
Mr. Vishal Kumar, Adv.
Mr. Nikhil Jain, AOR
Ms. Divya Jain, Adv.
Mr. Shyam Kumar, Adv.
Mr. Shivam Shrivastava, Adv.
Ms. A. Priya, Adv.
Mr. Gaurav Agarwal, Adv.
Mr. Harshit Sethi, Adv.
Mr. Rajiv Awasthi, Adv.

For Respondent(s) Mr. S.V. Raju, A.S.G.
Mr. Mukesh Kumar Maroria, AOR
Mr. Zoheb Hussain, Adv.
Mrs. Sairica Raju, Adv.
Mr. Annam Venkatesh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Mr. S.V. Raju, learned ASG takes notice for the Directorate of Enforcement which is respondent in SLP (Crl.) No. 5007/2023.

Notice to the Union of India in SLP(Crl) No. 5004/2023, returnable in two weeks.

In the meantime, since the petitioner has already spent 5 years and 6 months in custody in connection with Prevention of Money Laundering Act (PMLA) case and has completed the period of seven years in the CBI case, the petitioner shall be released on bail in both the cases, subject to such terms and conditions as may be imposed by the Trial Court.

(RADHA SHARMA)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)